## Recommendation for making NHRC more effective

†1312. SHRI P.L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the recommendations made in the report provided by the Second Administrative Reforms Commission (ARC) for making the National Human Rights Commission more effective, the details thereof;
- (b) whether Government intends to prepare a uniform format for the National Human Rights Commission for making a complaint before the various Statutory Commissions so that more and more cases can be disposed, the details thereof; and
- (c) whether Government intends to set up a Human Rights Court in each district and to appoint a nodal officer in the Commission to make the Commission more successful, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) No specific recommendation has been made in the report of the Second Administrative Reforms Commission (ARC) in respect of the National Human Rights Commission.

- (b) No such proposal is under consideration of the Government.
- (c) Section 30 of the Protection of Human Rights Act, 1993 mandates State Government to specify for each district, a Court of Session to be a Human Rights Court, by notification, with the concurrence of Chief Justice of the High Court.

## **Terror Monitoring Group**

1313. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has set up a multi-disciplinary Terror Monitoring Group (TMG);
  - (b) if so, the details thereof;
- (c) whether it is also a fact that the TMG will be responsible for taking coordinated measures to resolve all cases registered in matters of terrorism, including terror financing;
- (d) whether it is also a fact that the TMG will also be responsible for identifying major leaders of organisations supporting terrorist activities as well as look for terrorist sympathisers; and

<sup>†</sup>Original notice of the question was received in Hindi.